

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:3203
ANSWERED ON:13.12.2011
RENT ON GOVERNMENT PROPERTIES
Joshi Shri Mahesh

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether it is fact that the rent for Government property is not being collected regularly due to negligence of L&D unit of the ministry;
- (b) if so, the details thereof alongwith the outstanding amount in this regard during each of the last three years and the current year; and
- (c) the action taken by the Government against the guilty and to recover the outstanding amount?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA ROY)

(a) : No, Madam.

(b) & (c): As per terms and conditions of lease deed, the lessees are required to pay annual ground rent at a predetermined rate without any notice from L&DO. In case the lessees fail to pay the ground rent, they are liable to pay penal interest @ 10 % per annum. The property will not be converted into freehold till all government dues are recovered.